

(7)

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL  
NEW DELHI

O.A. No.  
T.A. No.

938

1988

DATE OF DECISION 24.5.1988

Shri R. D. Dua

Petitioner

Shri R.L.Sethi,

Advocate for the Petitioner(s)

Versus

Union of India & others

Respondents

None

Advocate for the Respondent(s)

**CORAM :**

The Hon'ble Mr. Justice J. D. JAIN, ViceChairman

The Hon'ble Mr. Kaushal Kumar, Member

1. Whether Reporters of local papers may be allowed to see the Judgement ? NO
2. To be referred to the Reporter or not ? NO
3. Whether their Lordships wish to see the fair copy of the Judgement ?
4. Whether to be circulated to all the Benches ?

*Signature*  
( KAUSHAL KUMAR )  
MEMBER

24.5.88

*J. D. Jain*  
( J. D. JAIN )  
VICE CHAIRMAN

2

CENTRAL ADMINISTRATIVE TRIBUNAL  
PRINCIPAL BENCH: NEW DELHI.

REGN. NO. OA 938/88

Date of decision: 24.5.1988

Shri R. D. Dua

.....

Applicant

Vs.

Union of India & ors.

.....

Respondents

CORAM: Hon'ble Mr. Justice J. D. Jain, Vice Chairman  
Hon'ble Mr. Kaushal Kumar, Member

For the Applicant

..... Shri R.L.Sethi, Counsel.

( Judgement of the Bench delivered by  
Hon'ble Mr. Justice J.D.Jain, Vice Chairman)

The applicant was promoted to the scale of Rs.550-750 on 17.11.1980 but he did not avail of the same due to certain reasons. So his representation was treated as refusal for promotion for one year and he was debarred for promotion for one year vide order dated 31.1.1981, of the Respondents, copy Annexure-A3. Eventually he was again promoted with effect from 8.1.1988 to the scale of Rs.550-750. But his grievance is that despite his proforma promotion to the said scale he was not given any benefit thereof and he has not been posted to the higher post. He therefore seeks the relief that he may be allowed to avail of promotion in the scales of Rs.550-750 and Rs.700-900 from the dates the same became due or atleast from the dates applicant's juniors were promoted.

2. In our view this relief is too vague to be comprehended. The applicant has not given the names of the juniors who have been promoted before the order dated 8.1.1988. In fact some of them should have been impleaded as Respondents in this case. Still worse, he has not made any representation to the concerned authorities about the non-implementation of the order dated 8.1.1988. Under these circumstances we reject

this application as being bereft of facts. However, it will be open to the applicant to file a fresh application under Section 19 of the Administrative Tribunals Act, 1985 , if he so chooses, in accordance with law.

3. The application stands disposed of as above.

*K. Kumar*

( KAUSHAL KUMAR )  
MEMBER

*J. D. Jain*

( J. D. JAIN )  
VICE CHAIRMAN

24.5.1988